

Government of Jammu and Kashmir
Civil Secretariat Home Department
Srinagar/Jammu

Notification,

Jammu, the 12/07 May, 2020.

S.O 165 :-Whereas, on 06.06.2018 PS Sopore intercepted three suspicious persons trying to escape while noticing Police Naka at Amargarh Railway crossing. The trio disclosed their identity as Majid Gulzar Dar S/o Ghulam Muhammad Dar, Nameez Ahmad Yatoo S/o Mumannad Amin Yatoo R/o Nowpora Sopore and Azad Ahmad Mir S/o Ghulam Hassan Mir R/o Brath Kalan Sopore. During search of the said persons, three matrix sheets of LeT (from each) were recovered from them; and

2. Whereas, a case FIR No. 49/2018 U/S 7/25 A. Act, 13,ULA (P) Act 1967, was registered in P/S Tarzoo and investigation set into motion; and

3. Whereas, during questioning, one UBGL grenade was recovered on the instance of Majid Gulzar Dar and one AK 47 magazine was recovered from; Azad Ahmad Mir and 15 live cartridges of AK series were recovered from Nameez Ahmad Yatoo; and

4. Whereas, seizure memo, recovery memo and site plan was prepared and statement of witnesses acquainted with the facts and circumstances of the case were recorded under sections 161 and 164-A Cr.PC; and

5. Whereas, during investigation of the case, Investigating Officer on the basis of the witnesses and other material evidence has, a prima facie established involvement of the accused persons in commission of offence punishable u/s 18 ULA(P) Act, while dropping section 13 of ULA(P) Act, 1967; and

6. Whereas, the Authority appointed by the Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, has independently examined the case diary file and all the other relevant documents relating to the case and has come to a conclusion that prima facie

case for accord of prosecution against the accused persons has been made out; and

7. Whereas, after perusing the Case Diary, the relevant documents and also taking into consideration the views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government is of the view that there is sufficient material and evidence available against the accused persons for their prosecution under the aforesaid provision of law.

Now, therefore, in exercise of powers conferred by sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government hereby accords sanction for launching prosecution against the accused namely; Majid Gulzar Dar S/o Ghulam Mohammad Dar R/o Nowpora Sopore, Azad Ahmad Mir S/o Ghulam Hassan Mir R/o Brath Kallan Sopore, and Nameez Ahmad Yattoo S/o Mohammad Amin Yattoo R/o Nowpora Sopore for the commission of offences punishable U/S 18 of Unlawful Activities (Prevention) Act, 1967, in case FIR No. 49/2018 of Police Station, Tarzoo.

By order of the Government of Jammu and Kashmir.

Sd/-

Principal Secretary to the Government

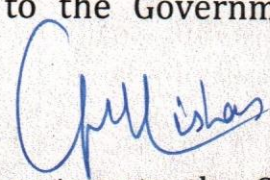
Home Department

No. Home/Pros/144/2019

Dated: 18.05.2020

Copy to:-

1. Joint Secretary (J&K) Ministry of Home Affairs, GOI, New Delhi.
2. Director General of Police, J&K Srinagar. The CD file in original is returned herewith, receipt of which may kindly be acknowledged.
3. Secretary to the Government, Department of Law, Justice & Parliamentary Affairs. (w.7.s.c.)
4. Private Secretary to Principal Secretary to the Government, Home Department.
5. Stock file.


Deputy Secretary to the Government
Home Department